

THE MIZORAM ROAD FUND (AMENDMENT) BILL, 2022

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BILL

Further to amend the Mizoram Road Fund Act, 2007

Be it enacted by the Legislative Assembly of Mizoram in the Seventy Second Year of the Republic of India as follows, namely :-

**1. Short title, extent and Commencement :-**

- 1) This Act may be called the Mizoram Road Fund (Amendment) Act, 2022.
- 2) It shall have the like extent as the Principal Act.
- 3) It shall come into force from the date of publication in the Official Gazette.

**2) Amendment of section 2 :-**

In section 2 of the Mizoram Road Fund Act, 2007 (hereinafter referred to as the Principal Act)

1) After Clause (h), a new clause shall be inserted, namely:-

“(i)(A) “*Manager (Finance)* means an officer appointed for the purposes of section 7 of this Act.”

2) Clause (r) shall be substituted by the following namely:-

“(r) “Road” means all roads in Mizoram, other than National Highways declared under National Highway Act 1956 (Central Act No. 48 of 1956) which are maintained by the Road Agency, and including bridges, and other things that facilitate such passage.”

3) Clause (s) shall be substituted by the following, namely:-

“(s) Road Agency” means PWD which is a body responsible for carrying out repair, maintenance, rehabilitation, strengthening and construction of roads and bridges”.

### 3) Amendment of section 4 :-

In section 4 of the Principal Act :-

(1) In sub-section (2) the words “a body corporate” shall be substituted by the words and symbol “an autonomous body having separate powers, objectives and functions of its own.”

(2) sub section 4 shall be substituted by the following namely :

“(4) The Board shall consist of the following members namely :

#### MEMBERS

##### DESIGNATION

a) Minister, PWD	Chairman
b) Chief Secretary	Vice Chairman
c) Secretary, PWD	Member Secretary
d) Finance Commissioner	Member
e) Secretary & PCCF	Member
f) Secretary, Planning	Member
g) Secretary, L& J	Member
h) Secretary, Transport	Member
i) Secretary, Commerce & Industries	Member
j) Secretary, LR & S	Member
k) Engineer-in-Chief, PWD	Member
l) Commissioner, AMC	Member
m) I.G.P	Member
n) 1 Representative from LADC	Member
o) 1 Representative from MADC	Member
p) 1 Representative from CADC	Member
q) Commissioner of Taxes, State Tax	Member
r) CE(Roads), PWD	Member
s) CE(Highways), PWD	Member
t) CE(Buildings), PWD	Member
u) CEO, MRFB, Sectt.	Member
v) Director, Transport Department	Member
w) Director, Geology & Mineral Resources	Member
x) 3 Representatives from Stake holders	Member
y) 4 Representatives from NGOs	Member

(3)Sub-section (11) shall be substituted by the following, namely:-

“(11) The Board shall have a Secretariat, headed by Chief Executive Officer, not below the rank of Chief Engineer on deputation from Road Agency, with responsibility to carry out administrative and technical tasks for the Board and the Executive Committee and any other tasks as may be directed by the Board and the Executive Committee from time to time :

Provided that an officer of Road agency not below the rank of Selection Grade will be eligible to be appointed on deputation as Chief Executive Officer.”

#### **4) Amendment of section 5 :-**

In clause (b) of sub-section (2) of section 5 of the Principal Act,after sub clause (vii) a new sub clause(viii), (ix) and (x)shall be inserted as follows,namely:-

“(viii) seeking convergence of road maintenance with other schemes/agencies;

(ix) impart capacity building, in-house facilities and training of the road agencies;

(x) recommend and review Road Safety issues”.

#### **5) Amendment of section 7 :-**

In sub-section (1) of section 7 of the Principal Act, the words “the Vice Chairman and the Member Secretary” shall be substituted by the words “Chief Executive Officer and Manager (Finance) of the Board Secretariat” respectively.